

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Bench – DB

Court – I

Appeal No. E/403/2008

(Arising out of Order-in-Appeal No. 10/2008 (G) CE dated 13.02.2008
passed by Commissioner of Customs & Central Excise (Appeals),
Guntur)

**M/s Andhra Pradesh Eastern Power
Distribution Company Ltd.,**

.....Appellant(s)

Vs.

**Commissioner of Customs, Central Excise
& Service Tax, Guntur**

.....Respondent(s)

Appearance

None for the Appellant.

Shri Anwar, Assistant Commissioner (AR) for the Respondent.

Coram:

Hon'ble Mr. M. V. RAVINDRAN., MEMBER (JUDICIAL)

Hon'ble Mr. P.VENKATA SUBBA RAO, MEMEBER (TECHNICAL)

Date of hearing: 09/10/2018

Date of decision: 09/10/2018

FINAL ORDER No. A/31332/2018

[Order per: M. V. Ravindran.]

When this matter was called out, none appeared on behalf of the appellant nor there is any request for adjournment. It appears that the appellant is not interested in pursuing the appeal. Accordingly, appeal is dismissed for non-prosecution.

(Order dictated and pronounced in open court)

**P. VENKATA SUBBA RAO
MEMBER (TECHNICAL)**

**M. V. RAVINDRAN
MEMBER(JUDICIAL)**

Lakshmi....